

Lapsed Land Lease Agreements of Oil Corporations

2378. SHRI R. SARATHKUMAR : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the details of petrol pumps which are running after the expiry of land lease agreement by the IOCL, BPCL and HPCL in the country, State-wise;

(b) the steps taken by Government to handover the property to the land owners after expiry of lease agreement;

(c) whether any land owner has approached Government to handover their properties after expiry of their agreement; and

(d) if so, the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH GANGWAR) : (a) There are about 1645 retail outlets in operation after the expiry of lease agreements in the country.

(b) After the expiry of the land lease agreement, matter is taken up with the land owning agencies/owners for renewal of lease/outright purchase. In cases where the land owners want eviction, the oil company examines each case and take necessary action for exercising the legal rights as tenants wherever necessary. In these cases, necessary legal recourse is sought.

(c) and (d) Whenever requests in this regard are received from land owners, they are forwarded to the concerned Oil Marketing Companies for taking appropriate action as per their policy.

Gas and Petroleum Pipelines in the country

2379. MISS MABEL REBELLO : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the length of gas and petroleum pipelines laid in the country in kilometres;

(b) the names of the cities and States where pipeline have already reached;

(c) the proposed gas and petroleum pipelines to be laid in the next three years;

(d) the details of financial outlay and benefits it will bring to the end user; and